

Act, 1960, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a Member of the Animal Welfare Board, subject to the other provisions of the said Act, vice Shrimati Sangam Laxmi Bai resigned from the Board."

The motion was adopted.

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CHRISTIAN MARRIAGE AND
MATRIMONIAL CAUSES
BILL

EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEE

Shrimati Renu Chakravartty (Barackpore): I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend the codify the Law relating to marriage and matrimonial causes among Christians, be further extended up to the last day of the next Session."

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and codify the Law relating to marriage and matrimonial causes among Christians, be further extended up to the last day of the next Session."

The motion was adopted.

12:15 hrs.

POINT RE: AN HON. MEMBER'S
CORRESPONDENCE WITH FIN-
ANCE MINISTER

Shri Hari Vishnu Kamath (Hoshanabad): By your leave, I would ask you to permit me to seek your guidance on an important matter.

The Finance Minister laid on the Table of the House on Saturday a letter addressed to him by an hon. Member. While I have no desire to dilate upon the rather awkward visage of secular progressivism that it has revealed....

Mr. Speaker: There is one difficulty I must point out to the hon. Member. Unless he gives me notice, how can I foresee what he is going to say and how can I be prepared for anything that he might say at that moment or any point he may raise at that time?

Shri Hari Vishnu Kamath: I do not want your ruling just now.

Mr. Speaker: For that also, he ought to inform me. Unless there is something that crops up here, the normal business should be followed. If he has in mind something which he has to bring to the notice of the House, he must give me notice beforehand so that I might be ready about the facts and about the provisions of law. He cannot expect me to be always ready; he must have studied his point whereas I will be blank there.

Shri Hari Vishnu Kamath: I want your guidance. I do not want your ruling.

Mr. Speaker: That applies for guidance also. The procedure he is adopting is not fair to me because I am not prepared for anything that he might say. I would therefore request him to inform me first and then raise it in the House so that I can answer it.

Shri Hari Vishnu Kamath: On a point of clarification. I want to know whether this applies to everyday and everything, because there are many matters of importance which come up suddenly. We do not want your ruling or a final decision, but only your guidance. You can give your ruling tomorrow.

[Shri Hari Vishnu Kamath]

My only point is whether it is open to a Member of the House to write to a Minister so far as to request him to withdraw a case that is pending investigation and inquiry.

Mr. Speaker: That is exactly what I wanted to bring to the notice of the hon. Member—that it should not be open to the Member and he should not just resort to this procedure of standing up any time, any moment and making observations on any subject that he likes. I must have advance notice of that. Now he has put me an abstract question. Can I reply to it?

Shri Hari Vishnu Kamath: I do not want your ruling.

Mr. Speaker: The reply is not there. But the question has been put.

Shri Hari Vishnu Kamath: I do not want the reply today.

Mr. Speaker: That is not fair. That is exactly what I am objecting to. If he has to put a question, I should have notice so that I might be prepared to answer. Now the question is there, but not the answer.

Shri Hari Vishnu Kamath: I do not want the answer today. You can give it tomorrow or the day after. I am not in a hurry.

Mr. Speaker: This is the procedure to bring up a matter in the House—I am quoting rule 377.

“A member who wishes to bring to the notice of the House any matter which is not a point of order shall give notice to the Secretary in writing stating briefly the point which he wishes to raise in the House together with reasons for wishing to raise it, and he shall be permitted to raise it only after the Speaker has given his consent and at such time and date as the Speaker may fix”.

This was not a question that cropped up suddenly because of the discussions we were having. Therefore, I will request him just now to observe this rule in future.

12.19 hrs.

OFFICIAL LANGUAGES BILL

Mr. Speaker: Bills for consideration and passing.

Shri Tridib Kumar Chaudhuri (Berhampur): On a point of order.

Mr. Speaker: I have received notice from the hon. Member that he wants to raise a point of order on this question, that the motion cannot be moved. Therefore, I shall hear him first.

Shrimati Renu Chakravartty (Barrackpore): Before we go to that, I just want to point out one thing. We had originally decided that we were not going to sit after 5 P.M. since yesterday. But late in the evening yesterday, when most of us were engaged in various sub-committees and Committees of the House, this matter was raised and passed by the House at 6 O'clock with hardly a few Members in the House to deal with it. I would request you not to permit such a question to be put so late in the evening, because we can now take it up in the normal course between 12 and 5,—and if we tried to sit extra hours we can even sit an extra day on the 8th. Otherwise, a decision is taken when the House is very empty; now most of us will have to sit upto 6 or 6.30 for two days.

Mr. Speaker: I will be more careful in future.

Shri Tridib Kumar Chaudhuri: Briefly, my point of order is as follows, that the requirements of the special procedure laid down for